

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 914/2016

(Arising out of impugned final judgment and order dated 21-04-2015 in CRLAP No. 2977/2007 passed by the High Court of Judicature at Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

SUSHIL KUMAR SRIVASTAVA & ANR.

Respondent(s)

(IA No. 1949/2016 - EXEMPTION FROM FILING O.T.)

Date : 02-08-2022 These matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s)

Mr. Ankit Goel, AOR

For Respondent(s)

Mr. Harinder Mohan Singh, AOR
Mr. Amol Chitravanshi, Adv.
Ms. Mridula Ray Bharadwaj, AOR

UPON hearing the counsel, the Court made the following
O R D E R

The order dated 25th July, 2022, incorrectly records that the trial court records have been received.

The trial court records be requisitioned and the relevant documents and depositions, if required, will be translated into English.

List the matter after the trial court records are received.

(BABITA PANDEY)
COURT MASTER (SH)

(DIPTI KHURANA)
ASSISTANT REGISTRAR